

**In The Court of Smt. Priyanka Saikia, Munsiff No. 2,**  
**Sonitpur, Tezpur**

**Case No: Misc(J) No. 116/2022**

**(I/C T.S. 108/2018)**

**Abdul Latif –vs- Abdul Martin**

**28.11.2022**

The petitioner is represented.

The instant case is registered on the strength of petition no.880 dated 19.05.2022 under Order XXII Rule 3 and Order VI Rule 17, R/W Sec.151 of C.P.C.

The petitioners have stated that sole plaintiff of this case has expired on 20.03.2022 due to his ailment and leaving behind the following persons as his only legal heirs :-

- i) Musstt. Fatema Khatun (wife)
- ii) Musstt. Ahida Begum (Daughter)
- iii) Musstt. Rahima Khatun (Daughter)
- iv) Musstt. Rabija Khatun (Daughter)
- v) Musstt. Tohura Khatun (Daughter)
- vi) Musstt. Zahura Khatun (Daughter)
- vii) Musstt. Sahera Khatun (Daughter)
- viii) Md. Ahmed Ali (son)
- ix) Md. Ashraful Islam (son)

It is stated that the present petitioners are the only surviving legal heirs of the sole plaintiff. Hence, prayer is made to substitute the legal heirs in place of sole plaintiff.

Perused the case-record and heard.

The instant Misc(J) case was registered on 19.05.2022 by the petitioners through their counsel. Hence, the petition has been filed within the period of limitation.

The opposite party has raised no objection.

Considering all aspects, I deem it fit to allow the instant petition.

Let the names of legal heirs be entered into the cause title of the main suit with red-ink by the Bench Assistant.

Accordingly, this Misc(J) case stands disposed of.